

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EA 22/2023

IN THE MATTER OF:

JAGDEV

..PETITIONER

VERSUS

LIEUTENANT GOVERNOR OF DELHI & ORS. ...

RESPONDENT

N.D.O.H.: 06-02-2025

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New Delhi

Dated:06-02-2025

FILED BY:

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Counsel for Respondent /DDA

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IN THE MATTER OF:

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RESPONDENT

STATUS REPORT OF BEHALF OF RESPONDENT/DDA

1. That the present Status Report is being filed as per the instructions of Mr. Bijendra Kumar, Deputy Director, Horticulture, DDA office at Delhi Development Authority, INA, Vikas Sadan, New Delhi.
2. That it has been brought to the notice of this Hon'ble Tribunal that the floodplains adjacent to south of Gurdwara Majnu Ka Tila on the Yamuna River bed in Delhi have been encroached by Pakistan- Hindu nationals, whose visas have expired. Vide Order dated 29-05-2013 in WP(C) 3712/2013, while taking note of the submissions made by the Union of India, the Hon'ble High Court of Delhi had directed that these Pakistan- Hindu nationals have to be accommodated and rehabilitated.
3. That in March 2024, a demolition program was fixed by the Executive Engineer/DDA for 07-03-2024 and 08-03-2024. However, the demolition program could not be conducted due to non-availability of Police Force. Against the notice issued to the inhabitants occupying the area to vacate or face demolition, the aggrieved parties approached the Hon'ble High Court of Delhi in WP(C) 3656/2024 titled ***Ravi Ranjan Singh vs DDA***. Vide order dated 12-03-2024, the Hon'ble High Court of Delhi has taken note

of the statement made on behalf of the then ASG of India, as recorded in order dated 29-05-2013 in WP(C) 3712/2013 that the Union of India shall make endeavor to extend all support to the Hindu Community which has entered India from Pakistan, and has directed that no coercive action shall be taken against the “*Pakistani Hindu refugee camp at Majnu Ka Tila*” therein, till the next date of hearing. Thus, as of now, due to the imposition of the orders of the Hon’ble High Court, the Respondent is unable to move further in the matter. The Respondent/DDA is in the process of taking due steps such filing appropriate application (s) to seek vacation of Order dated 12-03-2024 as well as expeditious disposal of the said petition before the Hon’ble High Court of Delhi. It is respectfully submitted that as soon as the Order dated 12-03-2024 is vacated, the Respondent/ DDA shall take immediate steps to remove the encroachments from the site in question.

4. That this matter has been listed before the Hon’ble High Court of Delhi on 25-10-2024, 16-12-2024, 17-12-2024 and 30-01-2025. Endeavours are being made to resolve the issue of rehabilitation of Pakistan – Hindu migrants. The matter is listed now on 28-02-2025. True Copy of the orders dated 25-10-2024, 16-12-2024, 17-12-2024 and 30-01-2025 in WP(C) 3656/2024 titled ***Ravi Ranjan Singh vs DDA*** is annexed herewith as **Annexure R1 Colly**.
5. That since this matter involves the delicate aspect of rehabilitation of Pakistan- Hindu nationals which involves various stakeholders such as the occupants of the area in question, Ministry of Home Affairs, DM (Central), GNCTD, DUSIB, PWD, NHRC etc., the Respondent/DDA requests this Ld. Tribunal to implead such parties to the present proceedings so that a holistic and concerted

action plan can be worked out by these agencies jointly to ensure expeditious compliance of the Impugned Judgment.

6. That in view of the submissions made hereinabove, the Respondent/DDA seeks kind indulgence of this Hon'ble Tribunal to grant time to ensure compliance of Judgment dated 17-10-2019 passed in OA 622/2019 till vacation of Order dated 12-03-2024 passed by the Hon'ble High Court of Delhi in WP(C) 3712/2024.
7. That as per a preliminary assessment, the encroachment upon the Yamuna Flood plains area under the supervision of DDA has been marked, the details of which are annexed herewith as **Annexure R2 Colly**.
8. That at the outset the Respondent tenders unconditional apology before this Hon'ble Tribunal for the inadvertent delay in collating and filing the information as sought in paragraph 8 of the previous Order dated 15-10-2024. It is respectfully pointed out that various officers of DDA have been posted on election related duties since mid- November 2024, and the functioning of the Department has been restricted.

New Delhi
Dated: 06-02-2025

BK
06.02.2025
Bijendra Kumar
Dy. Director

RESPONDENT / DDA
DDA, Planning, Delhi

THROUGH

Kritika
KRITIKA GUPTA | LATIKA MALHOTRA
Counsel for Respondent /DDA
Chamber No. 155, Block I, High Court of Delhi
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Annexure R1

\$~92

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 3656/2024, CM APPL. 15122/2024, CM APPL.
40295/2024

RAVI RANJAN SINGHPetitioner
Through: Mr. R.K. Bali and Ms. Meghna
Bali, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ANR.
.....Respondents
Through: Ms. Prabhsahay Kaur, Standing
Counsel with Ms. Deeksha L.
Kakar, Ms. Ananya Sahu, Mr.
Rashneet Singh, Mr. Shivansh
Sharma, Advs. with Mr.
Bijendra Kumar, Dy. Director,
Horticulture, DDA
Mr. Chetan Sharma, ASG and
Mr. Anurag Ahluwalia, CGSC
with Mr. Amit Gupta, Mr.
Kashal Jeet Kait, Mr. Vinay
Yadav, Mr. Shubham Sharma,
Mr. Abhay Singh and Mr.
Hridyanshi Sharma, Advs. for
UOI with Mr. Suvasish Das,
IFS, Land and Development
Officer, Ministry of Housing
and Urban Affairs

CORAM:
HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER
25.10.2024

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1. Mr. Chetan Sharma, learned Additional Solicitor General is present and he submits that he has taken up the matter with the Home

Ministry and pursuant to which Mr. Suvasish Das, IFS, Land and Development Officer, Ministry of Housing and Urban Affairs, is present also present today in the Court.

2. It is requested that some time may be given since a meeting is to be convened between the concerned parties including the DDA, so that some appropriate alternate accommodation is identified and allotted to the displaced people from Pakistan, either in Delhi or elsewhere.

3. Let Status Report be filed within four weeks from today.

4. RE-notify on 16.12.2024 in the Supplementary List.

DHARMESH SHARMA, J.

OCTOBER 25, 2024

Sp/SA

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 3656/2024 & CM APPL. 15122/2024 & CM APPL.
40295/2024
RAVI RANJAN SINGH

.....Petitioner

Through: Mr. R K Bali with Ms. Meghna Bali,
Advocates.

versus

DELHI DEVELOPMENT AUTHORITY & ANR.

.....Respondent

Through: Ms. Prabhsahay Karu, SC for DDA
with Ms. Deeksha I. Kakkar, Advocate
with Mr. Brijender Kumar, DD,
Horticulture).
Mr. Kaushal Jeet Kait, Advocate for
UOI.

CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN

ORDER

% **16.12.2024**

1. Ms. Prabhsahay Kaur, learned standing counsel for DDA and Mr. Kaushal Jeet Kait, learned counsel for UOI have drawn the attention of this Court to the order dated 08.04.2024 passed by learned Division Bench of this Court in W.P.(C) No. 7594/2018 and it is informed that in terms of directions contained in para 25 of the above said order, all the matters pertaining to encroachment in Yamuna River Flood Plains (pertaining to Single Bench cases) are to be dealt with by the Bench of Hon'ble Mr. Justice Dharmesh Sharma.

2. It is informed that one such connected matter i.e. W.P.(C) No.

15746/2023 is already pending before the said Bench on 17.12.2024.

3. Learned counsel for petitioner also admits the above said factual scenario and, accordingly, subject to the orders of Hon'ble the Acting Chief Justice, list the matter before the same Bench on 17.12.2024.

MANOJ JAIN, J

DECEMBER 16, 2024/sw

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 3656/2024 & CM APPL. 15122/2024, CM APPL.
40295/2024

RAVI RANJAN SINGHPetitioner
Through: Mr. R.K. Bali and Ms.Meghna
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versus

DELHI DEVELOPMENT AUTHORITY & ANR.
.....Respondents
Through: Ms. Prabhsahay Kaur, Standing
Counsel for DDA with Ms.
Deekha L. Kakar, Ms. Ananya
Sahu and Mr. Rashneet Singh,
Advs.
Mr. Arjun Pant (ASC) with
Ms. Latika Malhotra, Panel
Counsel for DDA.
Mr. Srinivas, Senior Law
Officer/MoHUA.
Mr. Kaushal Jeet Kait,
Government Pleader for UOI.

CORAM:
HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER
17.12.2024

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1. Mr. Kaushal Jeet Kait, learned counsel for the Union of India submits that he has filed an affidavit on 13.12.2024. Although, the copies of the same have been shared with the other parties, the same is not on the judicial record. Hard copy of the same has been placed on the record. Let the same be digitized.
2. The crux of the affidavit filed by Ms. Garima Sharma, Under

Secretary, Ministry of Housing and Urban Affairs, Government of India, New Delhi [“**MoHUA**”] in terms of previous orders passed by this Court is delineated in paragraphs (4), (5) and (6) which read as under:

“4. That in the instant case the Petitioner has requested the Hon’ble High Court to direct the respondents not to disturb/demolish the Pakistani Hindu refugee camp at Majnu Ka Tila till some alternative piece of land is allotted to the residents in view of the policy of the government to give shelter to the non-Muslim minorities from the countries like Pakistan, Afghanistan and Bangladesh as per the Citizenship Amendment Act 2019 in the interest of justice and also direct to make embankments along the river Yamuna so that these types of colonies and religious structures may be protect as is the case of Akshardham Temple and Common Wealth Games Village and sanctity if the river Yamuna may also be maintained.

5. That the Land & Development Office (L&DO), MoHUA has already sanctioned additional allotment of land measuring about 59 acres on Yamuna River Front to DDA for further necessary action in this matter (**Annexure-1**).

6. That the Respondent No.2 (MoHUA) has no further direct role in the instant case and as such, it is only a **Proforma Party**. That in this case, Respondent No.1 i.e., Delhi Development Authority (DDA) has the main role and they will file their response accordingly.”

3. Mr. Kait has shown the copy of OM No.13028/12/2024-Delhi-I, dated 12.08.2024 whereby the Under Secretary, Government of India, Ministry of Home Affairs (UT Division) has communicated to the MoHUA that the present matter falls under Entry 18 of List-II of the Seventh Schedule to the Constitution of India and the land matters related to Delhi are dealt with by MoHUA, which is the Nodal Ministry and should deal with the matter.

4. The issue of providing social security to approximately 200 families of Pakistani Hindu migrants, comprising around 800 individuals, has been pending before this Court for a considerable period of time.

5. Ms. Prabhsahay Kaur, learned Standing Counsel for respondent/DDA¹ has invited the attention of this Court to an earlier order dated 29.05.2023 whereby the issue of social security to the aforesaid Pakistani Hindu migrants whose VISAS had expired, came to be dealt with by this Court. It would be expedient to refer to the relevant part of the order dated 29.05.2013 passed by this Court in W.P.(C) No. 3712/2013, which goes as under:

“Learned Additional Solicitor General appearing for the respondent has contended that the respondents are trying to help and extend support to the 482 Pakistani nationals. He contends that his instructions are as under:

2. In this context, it may be stated that in respect of Pakistani nationals belonging to minority communities in Pakistan who have come to India and have not gone back to Pakistan on the grounds of religious persecution, instructions have been issued by this Ministry to the State Governments/UT Administrations on 7.3.2012 to consider such cases in the light of the guidelines issued by the Government on 29.12.2011 to deal with cases of foreign nationals who claim to be refugees. The guidelines issued on 29.12.2011 stipulate that in case it is found that prima facie the claim of the foreign national regarding reasons for leaving the originating country is justified on the grounds of well-founded fear of persecution on account of race, religion, sex, nationality, ethnic identity, membership of a particular social group or political opinion, the State Governments/UT Administration may recommend such cases to the Ministry of Home Affairs or Long Term Visa (LTV) after due enquiry. It is further provided that the Ministry of Home Affairs will consider all inputs and convey the final decision on grant of LTV to the State Governments/UT concerned.

3. Accordingly, in respect of the above mentioned specific cases of 480 Pakistani nationals, Ministry of Home Affairs (Foreigners Division) has requested the Govt. Of NCT of Delhi vide letter no. 16035/52/2013-F.III dated 12.4.2013 (copy enclosed) that the said Pakistani nationals may be advised to first apply for LTV Government of NCT of Delhi has been further advised to examine the proposal for grant of LTV in the light of the guidelines issued on 29.12.2011 & 7.3.2012 and furnish

¹ Delhi Development Authority

the inputs including a report from FRO, Delhi along with the requisite documents to the Ministry of Home Affairs for processing the cases.

4. Ministry of Home Affairs (Foreigners Division) is in constant touch with the DCP (Special Branch), Delhi Police who has been asked to ensure that procedural formalities for submission of applications for grant of LTV are completed so that the cases can be sent to the Ministry of Home Affairs through the Government of NCT of Delhi. DCP (Special Branch) has been making efforts in this regard. It has been reported that DCP (Special Branch) had arranged a camp at Bijwasan in Delhi where these 480 Pakistani nationals are staying for completion of documentation. While photographs have been taken, DCP (Special Branch) has reported lack of cooperation from the prospective beneficiaries in the completion of formalities and documentation. Proposals for grant of LTV to the 480 Pakistani nationals with all requisite documents have not been received in the Ministry of Home Affairs (Foreigners Division) from the Government of NCT of Delhi so far. The proposals will be processed by the Ministry of Home Affairs (Foreigners Division) expeditiously as soon as they are received from the Government of NCT of Delhi.

5. Chief Secretary, Govt. of NCT of Delhi has been requested to help arrange assistance like food items etc through NGOs/Red Cross and water supply at their place of stay. As per information available, certain steps have been taken by the Government of NCT of Delhi in this regard.

In view of the above, it is obvious that the respondents are taking steps to accommodate the said 482 Pakistani nationals in accordance with the Statutory provisions and necessary administrative instructions. In view of the said submissions of learned Additional Solicitor General, we see no reason to pass any further directions.

The present writ petition is accordingly dismissed.”

6. As nothing was done on the part of the Government in order to ameliorate the plight of the petitioners, the present writ petition has been filed, and this Court *vide* order dated 09.10.2024 took note of the directions which have been passed by the Principal Bench, National Green Tribunal from time to time for removing the encroachments on the Yamuna Flood Plain Zone falling in *Majnu Ka Tila*, whereat,

evidently, all these petitioners have been residing and the issue concerns their relocation to another safe place in order to fulfil the commitment made to them for providing them social security. It would be pertinent to refer to the relevant observations made by this Court *vide* order dated 09.10.2024, which go as under:

3. Learned counsel for the petitioner has pointed out that in the judgement of this Court titled **Nahar Singh v. Union of India** in W.P.(C) No. 3712/2013 dated 29.05.2013, it was directed that the primary responsibility of accommodating as many as 482 Pakistani nationals in accordance with the statutory provisions and necessary administrative instructions would be on the shoulders of the respondent No.2/UOI.

4. Having heard the learned counsels for the parties, it appears that the matter of the relocation of the said refugees is getting shuttled between the Ministry of Home Affairs and the Ministry of Housing and Urban Affairs. It is brought out that despite several opportunities, no substantive and/or workable decision has been taken by the respondent No.2/UOI so as to relocate the Pakistani refugees.

5. It is borne out from the record that the NGT is seized of the present matter and there are directions from the Supreme Court to the effect that the Yamuna flood plains be cleared of all encroachments so as to enable the concerned agencies to complete the process of rejuvenation and restoration of the Yamuna flood plains and river bed.

6. In the aforesaid circumstances, an explanation from the Ministry of Housing and Urban Affairs is called for.

7. Accordingly, notice be issued to the Secretary of the Ministry of Housing and Urban Affairs(MHUA), with the direction to ensure that an officer not below the rank of Joint Secretary or a Director appears before this Court on the next date of hearing, alongwith the relevant record, and explain as to the reasons for the delay in making a policy decision for the allocation of an appropriate site/place for the relocation of the refugees as also for providing other rehabilitation measures.”

7. It is pertinent to mention here that pursuant to the aforesaid order, Mr. Chetan Sharma, learned Additional Solicitor General appeared on 25.10.2024 along with Mr. Suvasish Das, IFS, Land and Development Officer, Ministry of Housing and Urban Affairs and assured that he would take up the matter with the Home Ministry and

would convene a meeting of the concerned parties including the DDA, so that some appropriate alternate accommodation is identified and allotted to the displaced people from Pakistan, either in Delhi or elsewhere.

8. In this context, the affidavit filed on behalf of the MoHUA introduces a new development, but unfortunately, it fails to provide any meaningful progress in resolving the matter. It is evident that the files have been circulating between the Ministry of Home Affairs and the MoHUA for some time, without any concrete decision being made.

9. In the aforesaid backdrop, since it is the stand of the MoHUA that about 123 acres of land has been placed at the disposal of the DDA in terms of letter dated 06.07.2004², it would be appropriate that the Vice Chairman, DDA takes up the matter for consideration with His Excellency Lieutenant Governor of Delhi and an appropriate decision be taken, if need be, in consultation with the officials from the Ministry of Home Affairs and MoHUA. A report under the personal affidavit of the Vice Chairman, DDA be placed before this Court within four weeks from today.

10. Re-notify on 30.01.2025.

11. Interim orders to continue till the next date of hearing.

DHARMESH SHARMA, J.

DECEMBER 17, 2024/sm

² No. L-III/8/3/35/243 dated 06.07.2004

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + W.P.(C) 3656/2024 & CM APPL. 15122/2024, CM APPL.
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.....Respondents

Through: Ms. Prabhsahay Kaur, SC for
 DDA with Ms. Deeksha Kakar,
 Adv. and Mr. Bijender Kumar,
 Officer, DDA.

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER

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30.01.2025

1. Ms. Prabhsahay Kaur, learned counsel for the respondent No. 1 submits that although a meeting had been convened by His Excellency, The Lieutenant Governor on 17.01.2025, however, on account of implementation of Model Code of Conduct due to the impending Delhi Assembly Elections, as yet no decision is arrived at.
2. It is assured that appropriate decision would be arrived at after ten days of the election results.
3. In the said view of the matter, reiterating the earlier directions which have been passed by this Court *vide* order dated 17.12.2024, let the matter be placed for consideration on 28.02.2025.
4. Interim orders to continue.

DHARMESH SHARMA, J.

JANUARY 30, 2025/gunn

Annexure R2

Sub: Details of total Encroachments area under Horticulture Division-II, DDA and L&DO at YFP (Western Bank) area between Old Wazirabad barrage to Old Iron Bridge.

Demarcation of 123 acre area is pending between DDA and L&DO Department.

S. No.	Type of Encroachment	Area (approx.)
1	मस्जिद दरगाह पीर रिहायशी	400 वर्गगज
2	कब्रे	5000 वर्गगज
3	मजार	10 वर्गगज
4	कबाड़ी छप्पर (2)	40 वर्गगज
5	गुरुद्वारा	5000 वर्गगज
6	संजय अखाडा (15 रिहायशी छप्पर, 1 टीन सेड)	2000 वर्गगज
7	पाकिस्तानी मीग्रैन हिन्दू परिवार (120)	5000 वर्गगज
8	हरफूल अखाडा (3 छप्पर रिहायशी, 3 कमरे, 2 टावर)	1000 वर्गगज
9	2 टावर नजदीक CNG pump	10 वर्गगज
10	चंदगीराम अखाडा	Lease by L&DO
11	मंदिर, तालाब, रिहायशी, कब्जा मेट्रो के खाली स्टोर रूम	3000 वर्गगज
12	भारत योग आश्रम	200 वर्गगज
13	गरीब गोशाल	500 वर्गगज
14	हनुमान आश्रम मंदिर बिड़ला (मंदिर, कॉमिश्नरियल, पार्किंग, रिहायशी)	3000 वर्गगज
15	लद्दाख बुध विहार मोनस्टरी मार्केट व रिहायशी	2000 वर्गगज
16	घाट 2 से 32 तक	10000 वर्गगज
17	मंदिर (घाट 2 से 32 के मध्य) 25	5000 वर्गगज
18	अरुणा नगर एवं निगम बोध घाट रिहायशी एरिया	
19	सरकारी कार्यालय (Boat Club, DM Office, DJB pump house, MCD toilet block, DUSIB Shelter, Gas agency etc.)	

8/2
03.02.25
Dy. Director (Hort.)
Horticulture Division-II

03/02/25
AD(M) / MD-II

Encroachment on YFP

Write a description for your map.

867

Legend

16

- Gurudwara Majnu Ka Tilla
- Nau Gaja Peer And Masjid
- Sr. No.
- Tibetan Monastery (Majnu ka tilla)
- Timarpur Bus Parking
- Untitled Polygon
- Walk Over Bridge Majnu Ka Tilla



Encroachment on YFP

Write a description for your map.

Legend

- Gurudwara Majnu Ka Tilla
- Nau Gaja Peer And Masjid
- Sr. No.
- Tibetan Monastery (Majnu ka tilla)
- Timarpur Bus Parking
- Untitled Polygon
- Walk Over Bridge Majnu Ka Tilla

COLLEGE 17



Sr. No. 15
Sr. No. 15

Sr. No. 14

Sr. No. 13

Sr. No. 12

Sr. No. 19 (Boat Club & DM Office)

Temple & Talab (Sr. No. 11)

Sr. No. 10

Master Chandgiram Akhara

Sr. No. 9

Indraprastha Gas Lin



Encroachment on YFP

Write a description for your map.

Legend

- Gurudwara Majnu Ka Tilla
- Nau Gaja Peer And Masjid
- Sr. No.
- Tibetan Monastery (Majnu ka tilla)
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- Untitled Polygon
- Walk Over Bridge Majnu Ka Tilla

18

BANARSI DAS ESTATE बंगाली दास-मण्डल

869

WEST VINOD NAGAR वेस्ट वि. नोद नगर

TIMARPUR ति. मारपुर

Kamla Nehru North Ridge

RTO, Transport Authority, North Zone

PARSVNATH LA TROPICANA

RAJNISH COLONY

MCD Drinking Water

Cluster model Town

Chaudhary Park

Balak Ram Hospital

Timarpur Bus Parking

KHYBER PASS खयवेर पास

Samnath Marg

Baba Gopaldas Sahib Talab Rd

Magazine Rd

Magazine Rd

Outer Ring Rd

Sarvodaya Kanya Vidyalaya...

zingbus lounge - Majnu Ka Tilla

Sr. No. 18

Outer Ring Rd

Sr. No. 2

Sr. No. 3

Sr. No. 1

Gurudwara (Sr. No. 5)

Tibetan Monastery (Majnu ka tilla)

AMA Cafe

THE ROOF SKY RESTAURANT & CAFE

Nau Gaja Peer And Masjid

AL 1 चंद्रावल 1 Sr. No. 8

Sr. No. 19 (DJB Pump house)

Sr. No. 6

Akhara bus parking

Gurudwara Majnu Ka Tilla

Walk Over Bridge Majnu Ka Tilla

Sr. No. 4

Encroached Agricultural land (L&DO)

यमुना नदी

Yamuna River

वज्रपिपासाद सि. मुक्तिचर पुलि क

Signature Bridge Wazirabad D



Sub: Details of Encroachments area under Horticulture Division – IX,DDA at YFP (eastern bank) area between Wazirabad barrage to Old Iron Bridge

Sr. No.	Type of Encroachment	Area (Aprox)
1.	32 Plots area (area under litigation)	130000 Sqm.
2.	Gaushalas (Area under litigation)	8350 Sqm.

Sd/-

Dy. Director (Hort.)
Hort. Div.-IX/DDA



871

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DELHI DEVELOPMENT AUTHORITY
OFFICE OF DY. DIRECTOR (HORTICULTURE)
SEED BED PARK, SAKARPUR, EAST DELHI- 110092
Email- hortvii.dda@gmail.com Ph.- 011-22481813



Date – 06.02.2025

To,

The Director (Hort.) South East
DDA, Vikas Minar, ITO,
New Delhi - 110002.

Subject: Details of Encroachment on Yamuna River Floodplains in HD-VII.

S. No.	Name of Scheme/Project	Total Area of Scheme/Project	Total Area Encroached (in Hectares/Acres appx.)	Remarks
1	Mayur Nature Park	265 Ha.	100 Ha	Demoliton Program fixed already. Jhuggies/Cultivation etc.
2	Restoration & rejuvenation of Yamuna Floodplains b/w ITO bridge and Railway Line near Yamuna Bank Metro(Eastern Bank)	86 Ha.	10 Acres	Jhuggies/Cultivation etc.
3	Hindon Sarovar near DND flyway	45 Ha.	5 Acres	-do-
4	DDA land from NH-24 to DND flyway (Kalindi Aviral and Extn.)	163 Ha.	2 Acres	-do-

Sd-
Dy Director (Hort)
Div-VII/ DDA